

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 424/TL/2024

Subject : Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission Licence to Jamnagar Transmission Limited.

Petitioner : Jamnagar Transmission Limited (JTL)

Respondents : Central Transmission Utility of India Limited & Ors.

Date of Hearing : **6.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Prashant Kumar, JTL
Shri Swapnil Verma, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the *vide* interim order dated 18.1.2025, the Respondent CTUIL was directed to clarify as to whether the conditions of Regulation 12.5 of the GNA Regulations have been fulfilled at Jamnagar PS. In this regard, CTUIL has filed the compliance affidavit on 5.2.2025.

2. The representative of CTUIL also confirmed that the compliance affidavit has been filed on 5.2.2025.

3. In response to the specific observation of the Commission regarding CTUIL having filed its affidavit only a day before the hearing, the representative of CTUIL expressed his sincere regret and submitted that henceforth, CTUIL will ensure that its response/affidavit is filed well in advance.

4. The Commission observed that CTUIL, vide its submission dated 5.2.2025, has submitted that the instant scheme was not only planned for integrating bulk consumers but also to enhance the transfer capability of Jam Khambaliya 400kV D/c line and to facilitate drawl/ injection GETCO as well as other drawee/ RE applicants. Accordingly, CTUIL was directed to file the following information on an affidavit within a week:

(a) Updated status of Connectivity/GNA applications in the following format:

S. No.	Applicant name	Type of applicant (generator/ bulk consumer/ distribution licensee etc.)	Quantum of connectivity/ GNA granted/ applied for (in MW)	Start date of connectivity/ GNA	Conn BGs details	
					<i>Required</i>	<i>Furnished</i>
1.						

(b) The reasons for not considering any element of the augmentation of the Jamnagar S/s transmission system to be implemented specifically for bulk consumers (GNA applications to the tune of 1750MW) under Regulation 12.5 of the 2022 GNA Regulations as augmentation to be constructed by the bulk consumer.

5. The Petition will be listed for the hearing on **27.2.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)